

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. OF 2007
(Arising out of S.L.P.(C) No.18772/2005)

Ram Avtar Patwari and Ors.

Appellant (s)

VERSUS

State of Haryana and Ors.

Respondent (s)

With

C.A. No...../2007 @ S.L.P.(C) No.18768/2005

C.A. No...../2007 @ S.L.P.(C) No.18765/2005

C.A. No...../2007 @ S.L.P.(C) No.18769/2005

C.A. No...../2007 @ S.L.P.(C) No.18261/2005

C.A. No...../2007 @ S.L.P.(C) No.18771/2005

C.A. No...../2007 @ S.L.P.(C) No.18766/2005

C.A. No...../2007 @ S.L.P.(C) No.18770/2005

C.A. No...../2007 @ S.L.P.(C) No.18373/2005

C.A. No...../2007 @ S.L.P.(C) No.18767/2005

C.A. No...../2007 @ S.L.P.(C) No.20014/2005

C.A. No...../2007 @ S.L.P.(C) No.8270/2006

Date : 28/09/2007 These petitions were called on for judgment today.

For Appellant (s)

Mr. Prem Malhotra,Adv.

Mr. J.L. Gupta, Sr.Adv.

Mr. Nidhesh Gupta,Adv.

Ms. S. Janani,Adv.

Mr. Jasbir Singh Malik,Adv.

Mr. S.K. Sabharwal,Adv.

Mr. S.S. Jauhar,Adv.

Mr. Sanjay Jain,Adv.

Contd....2/-

-2-

For Respondent(s) Mr. T.V. George,Adv.

Mr. Kamal Mohan Gupta,Adv.

Dr. Kailash Chand,Adv.

Mr. Ravindra Keshavrao Adsure,Adv.

Ms. K. Sharda Devi,Adv.

Mr. S.K. Sabharwal, Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced
Judgment of the Bench comprising His Lordship and Hon'ble
Mr. Justice D.K. Jain.

Leave granted. The appeals are disposed of with no
order as to costs in terms of the signed judgment.

(Neena Verma)
Court Master

(Vijay Aggarwal)
Court Master

Signed Reportable judgment is placed on the file.